

matter ?

MR. SPEAKER : There can be a discussion. But there can be no adjournment motion.

(Interruptions)

MR. SPEAKER : My observations are completely clear that there has been a statement on the floor of the House. You can give notice and I will allow a discussion.

(Interruptions)

MR. SPEAKER : Why are you agitated ? I am going to allow it. I have not denied a discussion.

(Interruptions)

MR. SPEAKER : I am not going to allow this. I have not allowed.

PROF MADHU DANDAVATE : I have given Call Attention under rule 193.

MR. SPEAKER : I have already said that I am going to allow discussion under rule 193. You have given it. I did not deny it. When did I deny it ? (Interruptions)

SHRI RAM VILAS PASWAN (Hajipur) : I have given another adjournment motion re : Killings in Bihar.....

MR. SPEAKER : I have not allowed any adjournment motion. No adjournment motion. Not allowed.

(Interruptions)

PROF. K.K. TEWARY (Buxar) : We had given call attention notice for a discussion on the very malicious article published in *Sunday Times*, London, alleging that Government of India was involved in a coup attempt and on an attempt on the life of the Pakistani President Zia-ul-Huq. This matter should be debated.

MR. SPEAKER : I will consider it.

(Interruptions)

MR. SPEAKER : Not allowed.

भाचार्य भगवान देव (अजमेर) : यह बड़ा गंभीर मामला है।

अध्यक्ष महोदय : मैंने सुन लिया।

(व्यवधान)

12.05 hrs.

#### PAPERS LAID ON THE TABLE

Detailed Demands for Grants of the Ministry of External Affairs for 1984-85

THE MINISTER OF EXTERNAL AFFAIRS (SHRI P.V. NARASIMHA RAO) : I beg to lay on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of External Affairs for 1984-85.

[Placed in Library. See No. LT-7937/84]

Annual Report etc. of the Assam Agro-Industries Development Corporation Limited, Gauhati for 1974-75 and Andhra Pradesh State Agro-Industries Development Corporation Limited, Hyderabad for the year ended 30th June, 1980

THE MINISTER OF AGRICULTURE (RAO BIRENDRA SINGH) : I beg to lay on the Table—

(1) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956 :

(a) (i) Review by the Government on the working of the Assam Agro-Industries Development Corporation Limited, Gauhati, for the year 1974-75.

(ii) Annual Report of the Assam Agro-Industries Development Corporation Limited, Gauhati for the year 1974-75 along with Audited Accounts and the comments of the Comptroller and

Auditor General thereon.

[Placed in Library. See No. LT-7938/84]

(b) (i) Review by the Government on the working of the Andhra Pradesh State Agro-Industries Development Corporation Limited, Hyderabad, for the year ended the 30th June, 1980.

(ii) Annual Report of the Andhra Pradesh State Agro-Industries Development Corporation Limited, Hyderabad, for the year ended the 30th June, 1980 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(2) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT-7939/84]

Wealth-Tax (Amendment) Rules, 1984

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POJARY) : I beg to lay on the Table a copy of the Wealth-tax (Amendment) Rules, 1984 (Hindi and English versions) published in Notification No. S.O. 158 (E) in Gazette of India dated the 12th March, 1984 under sub-section (4) of section 46 of the Wealth-tax Act, 1957.

[Placed in Library. See No. LT-7940/84]

12.06 hrs.

MESSAGE FROM RAJYA SABHA

SECRETARY-GENERAL : Sir, I have to report the following message received from the Secretary-General of Rajya Sabha :—

"In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 15th March,

1984, agreed without any amendment to the Ganesh Flour Mills Company Limited (Acquisition and Transfer of Undertakings) Bill, 1984, which was passed by the Lok Sabha at its sitting held on the 3rd March, 1984."

(व्यवधान)

श्री जनीराम बागड़ी (हिसार) : अध्यक्ष महोदय, पंजाब में बेगुनाह लोग मारे जा रहे हैं। सरकार बड़ा खान्ति स्थापित करने में असफल रही है। इस पर दिसकजन करना जरूरी है। आप इस पर काम रोको प्रस्ताव की इजाजत दें।

(व्यवधान)

अध्यक्ष महोदय : मैं दिसकजन एसाऊ कर रहा हूँ। लेकिन काम-रोको प्रस्ताव नहीं ले सकता।

श्री जनीराम बागड़ी : अध्यक्ष महोदय, पंजाब में हालत बहुत गंभीर है। इस बारे में काम-रोको प्रस्ताव क्यों नहीं आ सकता ?

(व्यवधान)

अध्यक्ष महोदय : मैं शुरू से ही इस पर दिसकजन एसाऊ कर रहा हूँ।

(व्यवधान)

आचार्य भगवान देव (बजमेर) : अध्यक्ष महोदय, पाकिस्तान की घटनाओं के बारे में पेपर में जो आया है, उसके बारे में आप क्या निर्णय कर रहे हैं ?

अध्यक्ष महोदय : वह मेरे कर्नासिडरेसन में है। मैं उसको देव रहा हूँ। आप और क्या चाहते हैं।

(व्यवधान)

अध्यक्ष महोदय : मैं इस समस्या की गंभीरता को समझता हूँ और इस लिए मैंने पहले दिन एचार्नमेंट मोशन एसाऊ किया था। उसके बाद